

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 01

C.P. (IB)/322(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.06.2024**

NAME OF THE PARTIES: **TECHNOLOGY DEVELOPMENT BOARD V/s**
PERFECT INFRAENGINEERS LIMITED

Under Sec 7 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Sumedh Ruikar i/b Pradip Yadav for the Petitioner is present.
2. In view of the Hon'ble High Court of Bombay extending the stay by one more day, post this matter on 26.06.2024 for pronouncement.
3. Ms. Manisha Mehta is present in person representing the Corporate Debtor. She submitted that hearing an application seeking this Bench's recusal is still pending for listing before the registry.
4. This Bench has already informed her on earlier occasions also that this Bench is not inclined to recuse from the matter, despite this she keeps on insisting every time for recusal and attempts to prevail upon the Bench on this issue.
5. List this matter on **26.06.2024** for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/Neeraj/

Sd/-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)